

File No. N-9/10/2016-NM
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House,
26-Mansingh Road, New Delhi-110011
Dated: 07th October, 2016

SANCTION ORDER

Sanction of the Competent Authority is hereby accorded to the payment of Rs.59,928/- only (Rupees Fifty Nine Thousand Nine Hundred Twenty Eight Only) being 20% of total project cost, to Sikkim Judicial Academy, Gangtok towards **First Instalment** of the total project cost of Rs. 2,99,640/- (Rupees Two Lacs Ninty Nine Thousand Six Hundred Forty Only)(non-recurring expenditure) for under taking project proposal titled "A Study of Courts in the State of Sikkim on major bottlenecks in Service of Summons under order V of The Code of Civil Procedure, 1908 through a process server and measures needed to remove such bottlenecks vis-à-vis liberal use of alternative modes of service " under the "Scheme of Action Research and Studies on Judicial Reforms" as per the terms of agreement signed by Sikkim Judicial Academy, Gangtok and Department of Justice on 24th September, 2016.

2. The funds are to be released in favour of "DDO/AO High Court of Sikkim" through Cheque/DD payable at Gangtok which will thereafter release the funds to Sikkim Judicial Academy for implementation of the project. The implementing agency is requested to utilise this amount within the project timeline period and as per terms of the above mentioned agreement.

3. The expenditure involved is debitible to Demand No. 56 during 2016-17 (Plan) under MH 2014-Administration of justice, 17-National Mission for Justice Delivery and Legal Reforms; 17.02-Action Research and Studies on Judicial Reforms, 17.02.28-Professional Services.

4. This has been entered in the Register of Grants/Expenditure at Sl. No. 1 at page No. 111-112.

5. This issues with the approval of IFD [Law] vide AS & FA Dy. No. 772 dated 25/07/2016.



(Z.A. Khan)

Under Secretary to the Government of India
Telefax: 23072139

To,
Pay & Accounts Officer,
Ministry of Law & justice, Department of Legal Affairs,
Janpath Bhawan, Janpath,
New Delhi

Copy to:-

1. Cash-I Section, MHA, NDCC Building, New Delhi with one spare copy and a copy of Agreement. It is requested that the payment may be made through Cheque/DD in favour of "DDO/AO High Court of Sikkim" payable at Gangtok.
2. Section Officer, Cash-II Section, Ministry of Home Affairs, NDCC-II Building, New Delhi
3. Shri N.G.Sherpa, Director, Sikkim Judicial Academy, Gangtok with a copy of agreement dated 24.09.2016 for compliance of the terms of agreement.
4. Section Officer, Admn.Unit, Department of Justice, Jaisalmer House, New Delhi.
5. Principal Accounts Office, 4th Floor, Ministry of Law and Justice, Lok Nayak Bhawan, Khan Market, New Delhi.
6. Guard File.
7. Spare Copies-5.